II. THE INDIAN POLICE SERVICE (AP POINTMENT BY PROMOTION) FOURTEENTH AMENDMENT REGULATIONS, 1967

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY): Madam, I beg to lay on the Tabic, under subsection (2) of section 3 of the All India Services Act. 1951, a copy each of the following Notifications of the Ministry of Home Affairs:—

- (i) Notification G.S.R. No. 1738, dated the 13th November, 1967, publishing the Indian Administrative Service (Appointment by Promotion) Sixteenth Amendment Regulations, 1967.
- (ii) Notification G.S.R. No. 1739, dated the 13th November, 1967, publishing the Indian Police Service (Appointment by Promotion) Fourteenth Amendment Regulations, 1967.

[Placed in Library. See No. LT-2038/67 for (i) and (ii).]

RESULTS OF ELECTION TO THE GOVERNING COUNCIL OF THE INDIAN SCHOOL OF MINES

THE DEPUTY CHAIRMAN: Shri P. C. Mitra being the only candidate nominated for election to the Governing Council of the Indian School of Mines, Dhanbad, he is declared duly elected to be a Member of the said council.

REFERENCE TO DISTRIBUTION OF PAKISTANI LITERATURE IN THE CYCLONE-DEVASTATED AREAS OF ORISSA

SHRI N. PATRA (Orissa): With your permission, I want to bring to the notice of the House that in the cyclone-devastated areas of Orissa Pakistani propaganda literature on a wide scale has been distributed. It consists of Pakistani Year Book, literature on minorities, on developmental activities of the Five Year Plans and such other incriminating literature. Even Orissa which is thousands of miles away from the border is receiving this. As a result of the cyclone a

vacuum was created and the Pakistani agents of espionage took advantage of this vacuum and fed the people with the sincriminating literature. We cannot expect the Orissa Government to act as diligently as we expect but we want the Central Government to take action. Their C.I.D. Department and other allied organisations should investigate into this matter.

Rusiness

ANNOUNCEMENT RE GOVERNMENT BUSINESS

THE LEADER OF THE HOUSE (SHRI JA1SUKHLAL HATH1): Madam Deputy Chairman, 1 have to announce that the Government business in this House during the week commencing 18th December, 1967, will consist of:—

- Further discussion on the statement made by the Prime Minister on 6th December, 1967, regarding the Fourth Five Year Plan.
- (2) Consideration and passing of—
 - (i) The Haryana State Legislature (Delegation of Powers) Bill, 1967.
 - (ii) The Industrial Disputes (Amendment) Bill, 1967.
- (3) Consideration and passing of the Official Languages (Amendment) Bill, 1967, as passed by Lok Sabha and discussion on the related Resolution.
- (4) Consideration and passing of the Unlawful Activities (Prevention) Bill, 1967, as passed by LokSabha.
- (5) Consideration and return of the Indian Tariff (Amendment) Bill, 1967, as passed by Lok Sabha.
- (6) Consideration and passing of the Essential Commodities (Second Amendment) Bill, 1967, as passed by Lok Sabha.
- ()) Consideration and return of the Appropriation Bills, as passed by Lok Sabha, relating to:
 - (i) Supplementary Demands for Grants (General) for 1967-68.
 - (ii) Demands for Excess Grants (General) for 1964-65.
 - (iii) Supplementary Demands for Giants (Manipur) for 1967-68.
 - (iv) Supolementary Demands for Grants (Haryana) for 1967-68.

SHRI DAHYABHAI V. PATEL (Gujarat): How is it possible to get through so much of business within the time? You must provide more time.

SHRI JAISUKHLAL HATHI: If the House co-operates, it is possible. The Bills that are to be passed can be passed in three hours. They are very small Bills. Provided the House co-operates and we do not take time unnecessarily on other discussions, it is possible.

SHRI BANKA BEHARY DAS (Orissa): With regard to the business for next week, I have to suggest one thing. Two important things are before us: one is the statement on social control of banks and the other is the statement regarding the Press Council. I think the Leader of the House should find some time for a discussion on both these matters— even a short duration discussion—because they are highly important matters which exercise the minds of Members on both sides.

SHRI JAISUKHLAL HATHI: Government will always be prepared to cooperate if we finish this and if time is available. But if we go on taking time on other matters, it will be very difficult. Or on Friday, we have Private Members' Resolutions; if we can dispense with that we may be able to find time.

श्री राजनारायण (उत्तर प्रदेश): दो एक्यों-रेंस चेयर ने हमें दिये हैं, एक, नेपाल की स्थित के बारे में हमारे प्रस्ताव पर विचार करने के लिये और दूसरे, ऊल इंडस्ट्री के सम्बन्ध में चेयर ने कहा था कि विवाद कराया जायगा तो मैं आपसे निवेदन करूंगा कि इन दोनों विषयों को भी लिया जाय।

THE DEPUTY CHAIRMAN: That is all right. Please sit down.

The agenda is very heavy and I call for the co-operation of the Members. . .

श्री राजनारायणः मैं आपके जरिये सरकार का कोआपरेशन चाहता हूं।

SOME HON. MEMBERS: Please do not interrupt.

DR. B. N. ANTANI (Gujarat): Let the Chair be heard.

THE DEPUTY CHAIRMAN: I request hon. Members of both sides that with their co-operation we may be able logo through this and even take something

more. If extraneous matters are raised and we go on wrangling for hours together, we cannot finish even the agenda. I would request hon. Members that no extraneous matters be raised at 12 o'clock from Monday on till we finish this agenda. This is my request to you.

Business

SHRIAKBARALI KHAN (Andhra Pradesh): Madam, the Leader of the House, Mr. Hathi, give a suggestion that, if Members are prepared to give up non-official business on Friday, the work would be facilitated. I think that could be done only with the approval of the House. The matter should be decided, so that things could be facilitated.

THE DEPUTY CHAIRMAN: That depends on the House. Are you willing to forgo non-official business on next Friday?

SHRI DAHYABHAI V. PATEL: On this side, at least I speak for those sitting here, we are willing to co-operate in every way, bat it has become trying to sit here and see the wranglings going on between you and one Member who cannot be curbed, who is a law unto himself, and who does not observe the rules of the House. Yesterday there was some opportunity to bring him to back and make him apologise, but I am sorry to say that Members on that side weakened and among those who sit here, there are a few people who support him. If a Member behaves like this, he mu:>t be brought to book and he must be made to apologise. Then only the dignity of the House could be maintained. Then only the proceeding can go on peacefully. If not, you can have it your own way.

श्री राजनारायण : माननीया, पर्सनल एक्स-प्लेनेशन । मैं आपसे निवेदन करूगा कि डाह्या-भाई पटेल अपने को स्कूल का मास्टर न समझें। देखिये, उनको बता दीजिये कि वह स्कूल मास्टर न समझें।

THE DEPUTY CHAIRMAN: We cannot go on like this. {Interruptions.} I would like to know if the House will forgo non-official business next Friday (After taking the sense of the House) I do hope I have your consent. No non-official business on Friday next.

Mr. Dinesh Singh.